

[English]

**Setting up of New Division of LIC in Orissa**

3806. SHRI SRIBALLAV PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) the places where Life Insurance Corporation Divisional headquarters are located ;

(b) the State having only one division functioning now ;

(c) whether there is any proposal for setting up new divisions in the country particularly in States like Orissa working with single division ;

(d) if so, the details thereof ; and

(e) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :**

(a) Divisional headquarters of the Life Insurance Corporation are located in the following 43 cities :—

Delhi, Jullundur, Chandigarh, Ajmer, Jaipur, Lucknow, Kanpur, Meerut, Agra, Varanasi, Indore, Jabalpur, Raipur, Calcutta, Jalpaiguri, Asansol, Gauhati, Silchar, Patna, Muzaffarpur, Jamshedpur, Cuttack, Bangalore, Udupi, Dharwad, Hyderabad, Cuddapah, Visakhapatnam, Masulipatnam, Madras, Thanjavur, Madurai, Coimbatore, Kozhikode, Trivandrum, Rajkot, Ahmedabad, Surat, Bombay, Satara, Pune, Nasik and Nagpur.

(b) States of Orissa and Punjab have one divisional office each.

(c) to (e) The question of setting up of new divisional offices in the country is to be decided by Life Insurance Corporation on merits of each case.

**Environmental Hazard Due to Mining of Bauxite Ore in Gandhamardan Hills**

3807. SHRIMATI JAYANTI PATNAIK : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether he is aware that there is strong local apprehension in Sambalpur district of Orissa regarding environmental hazards due to mining of bauxite ore in Gandhamardan hills where a famous temple is situated on a perennial stream;

(b) whether a master plan for environmental protection has been drawn up for this purpose;

(c) if so, the details thereof; and

(d) whether Government are considering a proposal for creation of an Environmental Protection Committee in the locality with representatives of Bharat Aluminium Company Ltd., the State Government and the local people to monitor and supervise implementation of this programme ?

**THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :**

(a) Yes, Sir.

(b) and (c) The Department of Environment of the Government of India is the competent authority to give environmental clearance and on the guidelines of that Department, BALCO has prepared a comprehensive Environmental Management Plan. This is under examination of the Department of Environment. The plan comprises study of the pre-mining ecosystem, including geological and geomorphological features of the deposit, flora and fauna, climatology, hydrographic system, habitation etc. besides impact due to mining operations. The Plan contains environmental protection measures, including prevention of pollution of existing streams and water resources, control of air pollution and blasting hazards and reclamation scheme with proper manpower and organisation for environmental management.

(d) Since all proposals for release of land (forest and non-forest) are first considered and cleared by the State Government and then examined by Department of Forest and Department of Environment, Government of India, the setting up of a local Environmental Protection Committee is not considered necessary.

**Representation to Orissa on the Boards of Banks and Financial Institutions**

3808. SHRIMATI JAYANTI PATNAIK : Will the Minister of FINANCE be pleased to state :

(a) whether his Ministry is following the conscious policy of giving proper representation to different States particularly backward States in nominating

non-official Directors to the Board of Banks and All India financing institutions.

(b) if so, the public sector Banks and All India financing institution which have non-official Directors from Orissa; and

(c) the steps taken to give greater representation to Orissa ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a), (b) and (c) Appointment of non-official Directors on the Boards of nationalised banks are made in accordance with the criteria for selection and procedure laid down under Clause 3 of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970 and 1980. Likewise, the nomination of Directors on the Boards of Financial Institutions are made in accordance with the provisions contained in the respective Acts. It may, however, be mentioned that the terms of most of the non-official Directors on the Boards of nationalised banks, as had completed a three year term, have been terminated by the Government. However, State Bank of India and National Bank for Agriculture and Rural Development do have persons from Orissa on their Boards of Directors.

#### Setting up of Regional Rural Banks in Tamil Nadu

3809. SHRI N. DENNIS : Will the Minister of FINANCE be pleased to state :

(a) the details regarding the number of Regional Rural Banks set up by Union Government in Tamil Nadu in consultation with the National Bank of Agriculture and Rural Development;

(b) whether Government of Tamil Nadu approached Union Government in this regard; and

(c) if so, the details regarding the location, headquarters and area of operation etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Tamil Nadu has one Regional Rural Bank at present namely Pandyan Grama Bank. It was set up on 9-3-1977 when the steering functions with regard to Regional

Rural Banks were performed by the Central Government.

(b) Yes, Sir.

(c) The headquarters of Pandyan Grama Bank are located in Sattur, and its area of operation extends to two districts namely, Ramanathapuram and Tirunelveli.

#### Scheme for Advancing Loans by State Financial Institutions

3810. SHRI MOHANBHAI PATEL : Will the Minister of FINANCE be pleased to state :

(a) whether Union Government propose to instruct the State Governments to prepare schemes for advancing of loans by the State financial institutions to weaker sections of the society having no means of livelihood;

(b) if so, the details in this regard;

(c) the other measures being taken to help the weaker sections of the society under the 20-Point Programme; and

(d) the details of the Central assistance being given to the State Governments to implement those schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) to (d) The State Financial Institutions function under the overall guidance and supervision of the concerned State Government. As far as scheduled commercial banks are concerned, they were advised to provide, by the end of March '85, at least 10 per cent of total bank credit to weaker sections comprising of (a) small and marginal farmers, landless labourers, tenant farmers and share croppers, (b) artisans, village and cottage industries, (c) Integrated Rural Development Programme beneficiaries, (d) Differential Rate of Interest beneficiaries, and (e) SC/ST beneficiaries. An important programme of the Government aimed at helping the weaker sections to raise their income is the Integrated Rural Development Programme. The credit extended under IRDP totalled Rs. 2838.74 crores and the subsidy Rs. 1509.38 crores by the end of January, 1985.